

Title : Messages From Rajya Sabha and Bill as Amended by Rajya Sabha-Laid \*h

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No. 2) Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 21<sup>st</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 21<sup>st</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 21<sup>st</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 23<sup>rd</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in

regard to the said Bill."

- (v) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 24<sup>th</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 27<sup>th</sup> March, 2023, recommended that the following amendment be made in the said Bill:-

**CLAUSE 174**

1. That at page 67, *for* lines 43 and 44, the following be *substituted*, namely:-

"(i) against entry (a), in column (3), for the figures and words "0.05 per cent.", the figures and words "0.0625 per cent." shall be substituted; and"

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

2. Sir, I lay on the Table the Finance Bill, 2023, returned with amendment recommended by Rajya Sabha.

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